केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6TH, 7TH and 8th Floor, Tower B, World Trade Centre,
Nauroji Nagar, New Delhi-110029 (INDIA)
Phone No. 011-26189709, Fax No. 011-20904365

Dated 23, Nov 2026

Notice : Directions for Speedy Disposal of Petitions

For speedy disposal of Petitions before the Commission, the following directions are issued for strict compliance:

1. Summary of Issues and Notes of Arguments

The instructions contained in the Commission's Notice dated 7 June 2024 **(copy enclosed)** regarding the filing of **Summary of Issues** and **Notes of Arguments** are not being followed in their entirety. Accordingly, the following directions shall be strictly adhered to henceforth:

(a) The Petitioner(s) shall file a **Summary of Issues/Synopsis** along with the Petition at the stage of admission.

(b) Notes of Arguments/Synopsis shall be filed **at least three working days prior to the scheduled date of hearing**.

(c) The Summary of Issues, Synopsis and Notes of Arguments shall not exceed **1,500 words** each. No annexures or supporting documents shall be enclosed with these submissions.

(d) In case of non-compliance with the above directions, **the concerned party shall not be permitted to make oral submissions** on the date of hearing.

2. Portal Opening Requests

With regard to requests for opening of the e-filing Portal during mentioning before the Commission, the following shall be followed:

(a) **Portal Opening requests shall not be entertained during mentioning.**

(b) Portal Opening requests shall be made in writing through the Portal, Dak or Email, **at least three working days before the date of hearing**.

(c) The request shall clearly mention the case details, names of the parties, status of the Petition (Reserved/Not Reserved), reason for seeking portal opening, and the reason for non-compliance within the stipulated time.

3. Requests for Early Listing of matters

It has been noticed that certain Petitions are being mentioned for early listing **without fulfilling the following basic requirements** under the CERC (Conduct of Business) Regulations 2023, for example :-

(a) Hard copy of the Petition is not filed with the Commission.

(b) Filing fee is not deposited/cleared.

(c) Respondents are not mapped or proof of service is not submitted.

(d) Petition filed without Digital Signature.

(e) Proper authorisation of the signatory of the Petition is not being submitted.

(f) Any other requirement prescribed under the CERC Conduct of Business Regulations not complied with.

Due to such deficiencies, the Petition cannot be listed, resulting in loss of valuable time and making the mentioning ineffective.

Therefore, before mentioning a matter for urgent/early listing, the concerned parties are to ensure compliance with all applicable requirements, including the above requirements.

4. Requests for Adjournment

It has also been noticed that requests for adjournment are being made during mentioning/hearing, resulting in loss of the Commission's valuable time.

Accordingly, requests for adjournment shall be made well in advance through the e-filing Portal and a copy shall be served on the other party before the date of hearing.

No request for adjournment shall be entertained during mentioning or hearing, except in exceptional circumstances as may be considered by the Commission.

By Order of the Commission

Sd/-

(Monojit Sehrawat)
Deputy Chief (Legal)

CENTRAL ELECTRICITY REGULATORY COMMISSION

7th Floor, Tower B, World Trade Centre,

Nauroji Nagar, New Delhi

Dated: 7th June, 2024

NOTICE

The Petitioners filing the petitions before the Commission are instructed to file a "Summary of Issues" along with the Petitions for the convenience of the Commission at the stage of admission.

2. Where the Commission has issued notice for hearing on admission, the concerned Respondents are instructed to file brief "Notes of Arguments" containing the grounds on which admission is being opposed, at least three days before the scheduled date of hearing of the petition on admission.

3. The Petitioner(s) and the Respondents are instructed to file their respective 'Notes of Arguments' at least three days before the scheduled dates of the final hearing of their Petitions in accordance with Regulation 35(6) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

4. The "Summary of Issues" and "Notes of Arguments" shall not exceed 1500 words.

5. In the event of failure to comply with the above instructions, the concerned party shall not be permitted to make oral submissions on the scheduled dates of hearing of the petitions.

By order of the Commission,

Sd/-
(T. D. Pant)
Joint Chief (Legal)